

DRAFT MINUTES OF THE MEETING No. 23/09 HELD ON 3.9.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 23/09 meeting of Advance Licensing Committee was held on 3.9.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-252 NC No.23/09 Dated 3.9.08	M/s. Johnson Matthey Chemicals (I) Ltd Raigad F.No.01/82/50/477 /AM04/DES-IV RLA F.No.03/24/41/0022/AM05 .Lic.No.0310266749 dated 5/5/2004
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2001/Ch.III dated 5.4.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
5% Palladium on Charcoal Catalyst Type 900	1 kg.	1. Sodium Chloropalladite Solution (Palladium content: 12.5% w/w)	0.251 Kg
		2. Charcoal Powder	0.970 Kg

The above norms are fixed insuperssion of decision taken in ALC Meeting No.9/05 dated 9.6.2004 Case No.A-259.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-253 NC No.23/09 Dated 3.9.08	M/s Esteem Industries (P) Ltd, Goa F.No.01/83/50/381 /AM08/DES-IV RLA F.No.17/24/40/0020/AM08 .Lic.No.1710001648 dated 12/5/2007
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The Committee considered the case as per agenda. The Technical Authority informed that information called for firm the firm has been received and case is under examination, and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008..

Case No M-254 NC No.23/09 Dated 3.9.08	M/s Esteem Industries (P) Ltd, Goa F.No.01/83/50/1623 /AM08/DES-IV RLA F.No.17/24/40/0097/AM08 .Lic.No.1710001838 dated 28/11/2007
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The Committee considered the case as per agenda. The Technical Authority informed that information called for from the firm has been received and case is under examination, and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008..

Case No M-255 NC No.23/09 Dated 3.9.08	M/s Esteem Industries (P) Ltd, Goa F.No.01/83/50/626 /AM08/DES-IV RLA F.No.17/24/40/0030/AM07 .Lic.No.1710001387 dated 26/7/2006
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The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

- 1) Chemical name of export product.
- 2) Chemical name of Tallow Amine Liquid.

Accordingly the case may be re-listed on 1.10.2008.

Case No M-256 NC No.23/09 Dated 3.9.08	M/s Laffans Petrochemicals Ltd. F.No.01/83/50/940 /AM08/DES-IV RLA F.No.03/95/40/220/AM08 .Lic.No.0310438674 dated 7/8/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
TRIS Hydroxy Ethyl ISO Cyanurate	1 Kg	1. Cyanuric Acid	0.540 Kg
		2. Methanol	0.040 Kg
		3. Ethylene Oxide	0.561 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.42/83 dated 23/1/2008 in case No.926/24/83-ALC I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-257 NC No.23/09 Dated 3.9.08	M/s ICI India Ltd, Kolkata F.No.01/82/162/64 /AM03/DES-IV RLA F.No.02/77/40/107/AM03 .Lic.No.0210042900 dated 26/12/2002
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per earlier decision taken in ALC M.No.46/04 dated 24/3/2004 in case No.M-402 (File No. 01/83/50/836/AM02/DES-VIII) as under:-

Export product	Qty.	Import Items	Qty.
N-(Cyclohexyl thio) Phthalimide	1 Kg	1. Phthalimide 2. Cyclohexyl Mercaptan 3. Potassium Carbonate	0.676 Kg 0.556 Kg 0.661 Kg

The above norms are fixed in supersession of earlier norms fixed in ALC M.No.28/03 dated 15/1/2003 Case No.A-911.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-258 NC No.23/09 Dated 3.9.08	M/s Swastic Auto Inds. Delhi F.No.01/83/50/1947 /AM08/DES-IV RLA F.No.05/24/40/259/AM08 .Lic.No.0510207196 dated 6/8/2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Percentage net content of Phenolic Resin in export.
2. Net content of Fibreglass, Nitrile Rubber and Asbestos in export.

Accordingly the case may be re-listed on 1.10.2008.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2008 **MEETING DATE** : 03.09.2008

1	Case No.:1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1/10/2008.			

2	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that case is pending for want of comments from M/o Animal Husbandry. The Committee decided to call for Central Excise Data or Technical literature in support of norms required from the firm and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

3	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:01.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 1.10.2008..

4	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 1.10.2008.			

5	Case No.: 741/21/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered and Re-indexed
	HQ File :01/82/050/01441/AM06/	RLA File :03/94/040/01256/AM06/	Lic.No/Date:0310368136 22.02.2006	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

6	Case No.: 42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 1.10.2008			

7	Case No.: 20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

8	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for two weeks the Committee. Accordingly the case may be re-listed on 17.9.2008			

9	Case No.: 1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under consideration. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

10	Case No.: 13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under consideration. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

11	Case No.: 11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and observed that the case is under consideration. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

12	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 1.10.2008			

13	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DC (SSI). Accordingly the case may be re-listed on 1.10.2008.

Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 3.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) Exel Elemented Caps HTD (Average wt. 8.7 grams)	1,000 Nos.	1. Aluminium Rod 2. Isolation Cup 3. Lead tube 4. Silicon 5. Red Lead	1.58 kg. 1010 Nos 6.39 Kg 0.199 Kg 0.47 Kg
2) Excel elemented cap MS series (Average wt. 18.4 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol (Nitration grade) 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead	2.69 Kg 0.131 Kg 1010 Nos 12.28 Kg 0.70 Kg 2.59 Kg
3) Excel elemented cap LP series (Average wt. 19.2 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol(Nitration Grade) 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead 7. Barium sulphate	2.69 Kg 0.131 Kg 1010 Nos 12.85 Kg 1.37 Kg 0.745 Kg 1.386 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 1.10.2008			

16	Case No.:59/46/83-ALC1/2007	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as under on the basis of DIPP on 3.9.2008 taken by ALC in Meeting No.47/07 dated 7/3/2007 in File No.01/82/50/I/55/AM05 copy handed over by representative.			
	Item of Export	Qty	Item of Import	Qty
	1) Exel Elemented Caps HTD (Average wt. 8.7 grams)	1,000 Nos.	1. Aluminium Rod 2. Isolation Cup 3. Lead tube 4. Silicon 5. Red Lead	1.58 kg. 1010 Nos 6.39 Kg 0.199 Kg 0.47 Kg
	2) Excel elemented cap MS series (Average wt. 18.4 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol (nitration grade) 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead	2.69 Kg 0.131 Kg 1010 Nos 12.28 Kg 0.70 Kg 2.59 Kg
	3) Excel elemented cap LP series (Average wt. 19.2 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol(Nitration grade) 3. Isolation cup 4. Lead tube 5. Silicon	2.69 Kg 0.131 Kg 1010 Nos 12.85 Kg 1.37 Kg

		6. Red lead 7. Barium sulphate	0.745 Kg 1.386 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.: 736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA/Firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

18	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA/Firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

19	Case No.: 61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

20	Case No.: 5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA/Firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

	Case No.: 6/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE	Meet No/Date:23/83-ALC1/2008	Status: Case
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21		COMPONENTS(I)P.LTD.	03.09.2008	Deferred
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 3/6/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

22	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

23	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue D.O. reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1/10/2008.			

24	Case No.:18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue D.O. reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1/10/2008.			

25	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 1.10.2008.			

26	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:01.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 1.10.2008

27	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

28	Case No.: 673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 1.10.2008			

29	Case No.: 107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the details of qty. of export & import in weight and volume terms alongwith wastage claimed, from the firm. Accordingly the case may be re-listed on 1.10.2008.			

30	Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the details of qty. of export & import in weight and volume terms alongwith wastage claimed, from the firm. Accordingly the case may be re-listed on 1.10.2008.			

	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Rejected
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897	Defer Date:

31		14.06.2007	
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 16/5/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

32	Case No.: 72/3/83-ALC1/2008 HQ File :01/83/050/00078/AM09/	Party Name:ALFA ICA (INDIA) LTD., RLA File :08/24/040/00084/AM08/	Meet No/Date:23/83-ALC1/2008 03.09.2008 Lic.No/Date:0810065557 22.06.2007	Status: Case Deferred Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

33	Case No.: 113/46/83-ALC1/2007 HQ File :01/83/050/01921/AM08/	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL RLA File :07/24/040/00225/AM08/	Meet No/Date:23/83-ALC1/2008 03.09.2008 Lic.No/Date:0710052245 29.06.2007	Status: Case Deferred Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from M/s of Steel and also decided to issue reminder. Accordingly the case may be re-listed on 1.10.2008.			

34	Case No.: 114/46/83-ALC1/2007 HQ File :01/83/050/01922/AM08/	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.) RLA File :02/24/040/00095/AM08/	Meet No/Date:23/83-ALC1/2008 03.09.2008 Lic.No/Date:0210102082 02.07.2007	Status: Case Deferred Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

35	Case No.: 126/46/83-ALC1/2007 HQ File :01/83/050/01934/AM08/	Party Name:FICUS PAX PVT. LTD., RLA File :07/24/040/00253/AM08/	Meet No/Date:23/83-ALC1/2008 03.09.2008 Lic.No/Date:0710052532 18.07.2007	Status: Deffered and Re-indexed Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the details of qty. of export & import in weight and volume terms alongwith wastage claimed, from the firm. Accordingly the case may be re-listed on 1.10.2008.			

	Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
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36	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda. The representative from DC(SSi) stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.				

37	Case No.:75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.				

38	Case No.:136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the details of qty. of export & import in weight and volume terms alongwith wastage claimed, from the firm. Accordingly the case may be re-listed on 1.10.2008.				

39	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda. The representative from DC(SSi) stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.				

40	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Ministry of Mines and also decided to issue reminder. Accordingly the case may be re-listed on 1.10.2008.				

41	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:01.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 13/5/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.

42

Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status :approved
HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and Committee decided to approve the case as applied for which includes 3% wastage as under:-			
Item of Export	Qty	Item of Import	Qty
PVC Backed Stenciled Coir Mats (15 MM Thickness)	33950.000 Sq. Mtr.	PVC Bakced Coir Mat Rolls in Plain/Natural Colours (15 MM Thickness)	35000 Sq. Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

43	Case No.: 169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the details of qty. of export & import in weight and volume terms alongwith wastage claimed from the firm. Accordingly the case may be re-listed on 1.10.2008.			

44	Case No.: 4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 1.10.2008.			

45	Case No.: 176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for details of qty. of export & import weight and volume in terms alongwith wastage			

claimed from the firm. Accordingly the case may be re-listed on 1.10.2008.

46	Case No.:89/3/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no comment received from Spices Board. Accordingly the case may be re-listed on 1.10.2008.			

47	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

48	Case No.:15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Rejected
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued this office on 11.2.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

49	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 1.10.2008.			

50	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.

51	Case No.:81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 2/9/2008 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

52	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

53	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

54

Case No.:57/11/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00327/AM09/	RLA File :10/24/040/00172/AM08/	Lic.No/Date:1010028575 22.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 8.8.2008 offered by them, the firm has applied at 7% yield the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
ESSENTIAL OIL OF HORSERADISH	70.000 kg.	DEHYDRATED HORSERADISH FLAKES	7.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

55	Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

56	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

57	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

58	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

59	Case No.:14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no comment received from Spices Board. Accordingly the case may be re-listed on 1.10.2008.			

60	Case No.:10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

61	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

62	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

63

Case No.:12/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00159/AM09/	RLA File :05/24/040/00909/AM08/	Lic.No/Date:0510217515 07.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 1.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pyriproxyfen 25% W/W (25% SL)	1 kg.	1. Pyriproxyfen Technical 98% minimum	0.257 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HO File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635	Defer

64			10.03.2008	Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.				

65	Case No.:5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693 11.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

66	Case No.:7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

67	Case No.:19/7/83-ALC1/2008	Party Name:KIRAN PONDY CHEMS LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00166/AM09/	RLA File :04/24/040/00359/AM08/	Lic.No/Date:0410094751 25.03.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative from Deptt. Of C&PC(Chem.Div) stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.10.2008.			

68	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm to the D/L dated 29/7/2008 issued by the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

69	Case No.:52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written			

69	comments dt. 8.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export and , each of the import items. Accordingly the case may be re-listed on 1.10.2008.
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Case No.:14/11/83-ALC1/2008	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00284/AM09/	RLA File :03/94/040/00014/AM09/	Lic.No/Date:0310468096 10.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2008/Ch.II dated 12.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fipronil 5% SC	1 Litre	1. Fipronil Technical (90% a.i.) 2. Ethoxylated Alkyl Phenol Phosphate, Potassium Salt (Rhodafac PS 19) 3. Xanthan Gum (Rhodapol 23) 4. Ethoxylated Castor Oil (Alkamul 696) 5. Polydimethyl Siloxane (Gensil 2030)	0.0662 Kg 0.00178 Kg 0.00398 Kg 0.0584 Kg 0.0040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

	Case No.:26/11/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
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72	HQ File :01/83/050/00296/AM09/	RLA File :03/95/040/01269/AM08/	Lic.No/Date:0310468631 16.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1) Purity of content in export product. Accordingly the case may be re-listed on 1.10.2008			

73	Case No.:39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

74	Case No.:28/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00298/AM09/	RLA File :03/95/040/00038/AM09/	Lic.No/Date:0310468893 21.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Type and specification of FBB Board with its catalogue 2. Detailed specification of item of export Accordingly the case may be re-listed on 1.10.2008.			

75	Case No.:32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 1.10.2008.			

	Case No.:29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305	Defer

76			23.04.2008	Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 1.10.2008.				

77	Case No.: 42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

78	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

79	Case No.: 20/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00290/AM09/	RLA File :03/95/040/00171/AM08/	Lic.No/Date:0310469944 29.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

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Case No.:24/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00294/AM09/	RLA File :03/95/040/01096/AM08/	Lic.No/Date:0310469950 29.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/6/2008/Ch.II dated 4.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Sulfosulfuron 75% + Metsulfuron Methyl 5% WG (with 31.25 Litres Surfactant)	1 Kg	1. Sulfosulfuron Technical 94% 2. Metsulfuron Methyl Technical 98% Min. 3. Surfactant (Agnique Tam	0.813 Kg 0.052 Kg 31.25 Litres

15/Ethomen)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00295/AM09/	RLA File :03/95/040/01162/AM08/	Lic.No/Date:0310469916 29.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/11/2003/Ch.II dated 24.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Propanil 360 EC (W/V)	1 Ltr.	1. Propanil Technical 98% Min 2. Isobutanol 3. Isophorone 4. Xylene/C 9	0.374 Kg 0.073 Kg 0.294 Kg 0.263 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00305/AM09/	RLA File :03/95/040/00094/AM09/	Lic.No/Date:0310469958 29.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2007/Ch.III dated 7.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Textile Auxiliaries – Greenpol DT -15/DT-15 Extra / DT-15 Ultra	1 Kg	Surfactant (ethoxylates of tridecyl alcohol, Oleyl Cetyl Alcohol, Cetostearyl Alcohol	0.400 Kg

	containing 40% surfactant			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.10.2008			

84	Case No.:38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

85	Case No.:47/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00317/AM09/	RLA File :02/24/040/00022/AM09/	Lic.No/Date:0210112046 02.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

	Case No.:48/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/00318/AM09/	RLA File :02/24/040/00023/AM09/	Lic.No/Date:0210112048 02.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPPF forwarded vide their U.O. No. Nil dated 3.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	1) Exel Elemented Caps HTD	1,000	1. Aluminium Rod	1.58 kg.

86	(Average wt. 8.7 grams)	Nos.	2. Isolation Cup 3. Lead tube 4. Silicon 5. Red Lead	1010 Nos 6.39 Kg 0.199 Kg 0.47 Kg
	2) Excel elemented cap MS series (Average wt. 18.4 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol (nitration grade) 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead	2.69 Kg 0.131 Kg 1010 Nos 12.28 Kg 0.70 Kg 2.59 Kg
	3) Excel elemented cap LP series (Average wt. 19.2 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead 7. Barium sulphate	2.69 Kg 0.131 Kg 1010Nos 12.85 Kg 1.37 Kg 0.745 Kg 1.386 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 1.10.2008			

88	Case No.:4/11/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00274/AM09/	RLA File :08/24/040/00021/AM09/	Lic.No/Date:0810071770 08.05.2008	Defer Date:01.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008

Case No.: 44/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Case Approved
HQ File :01/83/050/00314/AM09/	RLA File :02/24/040/00018/AM09/	Lic.No/Date:0210112206 08.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPPF forwarded vide their U.O. No. Nil dated 3.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) Exel Elemented Caps HTD (Average wt. 8.7 grams)	1,000 Nos.	1. Aluminium Rod 2. Isolation Cup 3. Lead tube 4. Silicon 5. Red Lead	1.58 kg. 1010 Nos 6.39 Kg 0.199 Kg 0.47 Kg
2) Excel elemented cap MS series (Average wt. 18.4 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol (nitration grade) 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead	2.69 Kg 0.131 Kg 1010 Nos 12.28 Kg 0.70 Kg 2.59 Kg
3) Excel elemented cap LP series (Average wt. 19.2 grams)	1,000 Nos	1. Aluminium Rod 2. Pentaerythritol 3. Isolation cup 4. Lead tube 5. Silicon 6. Red lead 7. Barium sulphate	2.69 Kg 0.131 Kg 1010Nos 12.85 Kg 1.37 Kg 0.745 Kg 1.386 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:56/11/83-ALC1/2008	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/00326/AM09/	RLA File :10/24/040/00013/AM09/	Lic.No/Date:1010029467 08.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/31/2007/Ch.II dated 14.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Copper Sulphate Pentahydrate	1 kg.	1. Copper Oxide (Copper content 78%)	0.335 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:64/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/00334/AM09/	RLA File :34/24/040/00006/AM09/	Lic.No/Date:3410021376 12.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 kg.	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (93% active ingredient)	0.194 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 Kg
			4. Clay Attagel 50 (Attagel 50 / Acti-Gel 208)	0.010 Kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 Kg
			6. Proxyl GXL (Proxel GXL)	0.001 Kg
			7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg

		8. Prohylene Cilcol	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:65/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/00335/AM09/	RLA File :34/24/040/00007/AM09/	Lic.No/Date:3410021375 12.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 kg.	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (93% active ingredient)	0.194 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 Kg
			4. Clay Attagel 50 (Attagel 50 / Acti-Gel 208)	0.010 Kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 Kg
			6. Proxyl GXL (Proxel GXL)	0.001 Kg
			7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
			8. Prohylene Cilcol	0.069 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:46/11/83-ALC1/2008	Party Name:STP LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00316/AM09/	RLA File :02/24/040/00021/AM09/	Lic.No/Date:0210112524 15.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil			

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dated 3.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Coal Tar Impregnted Outer Wrap containing fibre glass of 90 GSM	1 Sqm..	Glass fibre tissue 90 (+) (-) 10% GSM	1.01 Sq. Mt.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 1.10.2008			

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Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:01.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 1.10.2008			

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Case No.:66/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
HQ File :01/83/050/00336/AM09/	RLA File :34/24/040/00020/AM09/	Lic.No/Date:3410021405 15.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 kg.	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (93% active ingredient)	0.194 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50 /	0.010 Kg

		Acti-Gel 208)	
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
		8. Prohylene Cilycol	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

98	Case No.:41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

99	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

100	Case No.:67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:01.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.

101	Case No.: 4/12/83-ALC1/2008	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00345/AM09/	RLA File :05/24/040/00139/AM09/	Lic.No/Date: 0510221695 06.06.2008	Defer Date: 01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 1/10/2008.			

102	Case No.: 1/15/83-ALC1/2008	Party Name: M TECH INNOVATIONS LTD	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date: 3110034184 25.06.2008	Defer Date: 01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

103	Case No.: 3/15/83-ALC1/2008	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date: 0210114126 25.06.2008	Defer Date: 01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 1.10.2008.			

104	Case No.: 4/15/83-ALC1/2008	Party Name: JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: Case Deferred
	HQ File :01/83/050/00482/AM09/	RLA File :03/94/040/01038/AM08/	Lic.No/Date: 0310476270 25.06.2008	Defer Date: 01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

105	Case No.: 5/15/83-ALC1/2008	Party Name: DEVHARSH INFOTECH PVT.LTD.	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00483/AM09/	RLA File :03/94/040/00282/AM09/	Lic.No/Date: 0310476274 25.06.2008	Defer Date: 03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-			

1) Weight of import item may be called for.

Accordingly the case may be re-listed on 1.10.2008.

106	Case No.:6/15/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM09/	RLA File :03/94/040/00158/AM09/	Lic.No/Date:0310476287 25.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

107	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 1.10.2008..			

108	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from the firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1/10/2008.			

109	Case No.:9/15/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00487/AM09/	RLA File :07/21/040/00273/AM09/	Lic.No/Date:0710058121 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for wants of production/consumption data certified by Central Excise. Accordingly the case may be re-listed on 1.10.2008.			

110	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:01.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.

111	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 2/9/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

112	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Deferred
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/8/08 issued by this office. Accordingly the case may be re-listed on 1.10.2008.			

113	Case No.:15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 1.10.2008			

114

Case No.:16/15/83-ALC1/2008	Party Name:JOLLY BOARD LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Approved
HQ File :01/83/050/00494/AM09/	RLA File :03/94/040/00317/AM09/	Lic.No/Date:0310476570 26.06.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP forwarded vide their U.O.No.Nil dated 14/5/2008 and decided to approve the case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Insulation Board/Bitumen Imregnated Fibre Board containing minimum 22.5% Bitumen/Gilsonite	2339550 kg.	Bitumen/Gilsonite	603603 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

115	Case No.:20/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00498/AM09/	RLA File :02/24/040/00084/AM09/	Lic.No/Date:0210114212 27.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/8/08 issued by this office. Accordingly the case may be re-listed on 8.10.2008.			

116	Case No.:21/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00499/AM09/	RLA File :02/24/040/00085/AM09/	Lic.No/Date:0210114215 27.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/8/08 issued by this office. Accordingly the case may be re-listed on 8.10.2008.			

117	Case No.:22/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00500/AM09/	RLA File :02/24/040/00086/AM09/	Lic.No/Date:0210114216 27.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/8/08 issued by this office. Accordingly the case may be re-listed on 8.10.2008.			

118	Case No.:23/15/83-ALC1/2008		Party Name:KIRAN GLOBAL CHEMS LIMITED		Meet No/Date:23/83-ALC1/2008 03.09.2008		Status :Approved	
	HQ File :01/83/050/00501/AM09/		RLA File :04/24/040/00089/AM09/		Lic.No/Date:0410096867 01.07.2008		Defer Date:03.09.2008	
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&P(Ch.Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION A-1189 as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Sodium Silicate Lumpd		1 Kg	Soda Ash Light/dense		0.500 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

119	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:03.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.

120	Case No.:9/19/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Approved
	HQ File :01/83/050/00616/AM09/	RLA File :03/94/040/00408/AM09/	Lic.No/Date:0310479271 18.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case.			

121	Case No.:10/19/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Approved
	HQ File :01/83/050/00617/AM09/	RLA File :03/94/040/00409/AM09/	Lic.No/Date:0310479285 18.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case			

122	Case No.:11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 1/10/2008.			

123	Case No.:3/19/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00610/AM09/	RLA File :03/94/040/00049/AM09/	Lic.No/Date:0310479719 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and in the light written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2004 dated 7.12.2006 decided to approve this case as under:-			
	SOLAR BOZ NAME	ELECTROLESS PRODUCT CHEMICAL 99% BUTYNEDIOL	1 Kg	BUTYNEDIOL- 0.990 Kg

SOLAR BA 77 ELECTROPLATING
REACTION PRODUCT - CHEMICAL NAME - 3
BUTENE 2 ONE 4 - PHENYL

1 Kg ORTHOCHLORO BENZALDEHYDE 0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

124	Case No.:4/19/83-ALC1/2008	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:approved
	HQ File :01/83/050/00611/AM09/	RLA File :03/94/040/00328/AM09/	Lic.No/Date:0310479722 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case			

125	Case No.:5/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00612/AM09/	RLA File :03/95/040/00049/AM09/	Lic.No/Date:0310479756 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 29.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. To submit imported items sought to be procured duty free separately for each type of export product 2. Export item No.4 i.e PVB sheeting and import item No.4 are the same it is to be clarified Accordingly the case may be re-listed on 1.10.2008.			

126	Case No.:6/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00613/AM09/	RLA File :03/95/040/00050/AM09/	Lic.No/Date:0310479764 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 29.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. To submit imported items sought to be procured duty free separately for each type of export product 2. Export item No.4 i.e PVB sheeting and import item No.4 are the same it is to be clarified			

Accordingly the case may be re-listed on 1.10.2008.

127	Case No.:1/19/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00608/AM09/	RLA File :06/24/040/00020/AM09/	Lic.No/Date:0610013722 23.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

128	Case No.:2/19/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00609/AM09/	RLA File :04/24/040/00106/AM09/	Lic.No/Date:0410097485 23.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

129	Case No.:12/19/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00619/AM09/	RLA File :03/94/040/00366/AM09/	Lic.No/Date:0310480072 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

130	Case No.:13/19/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00620/AM09/	RLA File :03/94/040/00430/AM09/	Lic.No/Date:0310480104 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of slabs and tiles 2. Size of slabs and tiles to be exported 3. Composition of artificial marble blocks 4. Justification for 42% wastage asked for.			

Accordingly the case may be re-listed on 1.10.2008.

131	Case No.: 15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

132	Case No.: 16/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered
	HQ File :01/83/050/00623/AM09/	RLA File :09/24/040/00108/AM09/	Lic.No/Date:0910034773 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

133	Case No.: 14/19/83-ALC1/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered
	HQ File :01/83/050/00621/AM09/	RLA File :03/95/040/00042/AM09/	Lic.No/Date:0310480166 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

134	Case No.: 17/19/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: Deffered
	HQ File :01/83/050/00624/AM09/	RLA File :10/24/040/00042/AM09/	Lic.No/Date:1010030334 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.10.2008.			

Case No.: 18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:23/83-ALC1/2008	Status: Deffered
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135			03.09.2008	
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.10.2008.			

136	Case No.:19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA. Accordingly the case may be re-listed on 1.10.2008			

137	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA. Accordingly the case may be re-listed on 1.10.2008			

138	Case No.:22/19/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00629/AM09/	RLA File :34/24/040/00071/AM09/	Lic.No/Date:3410021925 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA. Accordingly the case may be re-listed on 1.10.2008			

139	Case No.:23/19/83-ALC1/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00630/AM09/	RLA File :03/95/040/00334/AM09/	Lic.No/Date:0310480305 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

140	Case No.:21/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00628/AM09/	RLA File :02/24/040/00110/AM09/	Lic.No/Date:0210115403 28.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Kraft Paper & Aluminums Foil in export product Accordingly the case may be re-listed on 1.10.2008.			

141	Case No.:24/19/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00631/AM09/	RLA File :10/24/040/00058/AM09/	Lic.No/Date:1010030366 29.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.10.2008.			

142	Case No.:25/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Deffered
	HQ File :01/83/050/00632/AM09/	RLA File :02/24/040/00115/AM09/	Lic.No/Date:0210115464 29.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Composition of item of export in terms of metalised film and kraft paper 2. Net content of kraft paper in export item Accordingly the case may be re-listed on 1.10.2008.			

	Case No.:1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status: :deffered
	HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 27.08.2008	Defer Date:

143			25.08.2008	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

144	Case No.:2/23/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:deffered
	HQ File :01/83/050/00704/AM09/	RLA File :03/94/040/01236/AM08/	Lic.No/Date:0310483788 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

145	Case No.:3/23/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:deffered
	HQ File :01/83/050/00705/AM09/	RLA File :03/94/040/01235/AM08/	Lic.No/Date:0310483805 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

146	Case No.:4/23/83-ALC1/2008	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:Case Approved
	HQ File :01/83/050/00706/AM09/	RLA File :31/24/040/00083/AM09/	Lic.No/Date:3110035014 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/197/2006/Ch.III dated 6.12.2004 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Lead Corbonate Pearl Pigment containing Dispersing and Flushing Agent = 15%	1 kg.	1. Polycier K – 4141 (Propylene Glycol adipate based)	0.095 kg.
			2. Detergent 215 (Nonyl Phenol ethoxylate based)	0.010 Kg
			3. Water P (Dioctyl Sulpho Succinate based)	1.020 Kg
			4. SCI 10 (Acid Value 1% Max).	0.005 Kg

		5. Plysurf 217 AE (Poly oxy 1,2 Ethanediol alpha oxy 1 phenyl omega hydroxyl phosphate based) 6. Beckosol 1323 (Acid value 7% Max.)	0.005 kg 0.015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	Case No.:5/23/83-ALC1/2008	Party Name: A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: deferred
	HQ File :01/83/050/00707/AM09/	RLA File :05/24/040/00246/AM09/	Lic.No/Date: 0510226235 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 1.10.2008.			

148	Case No.:6/23/83-ALC1/2008	Party Name: LIBERTY WHITEWARE LTD.,	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date: 0510226237 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 1.10.2008.			

149	Case No.:7/23/83-ALC1/2008	Party Name: GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: deferred
	HQ File :01/83/050/00709/AM09/	RLA File :03/94/040/01237/AM08/	Lic.No/Date: 0310483834 26.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

	Case No.:8/23/83-ALC1/2008	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 23/83-ALC1/2008 03.09.2008	Status: deferred
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date: 0310483850	Defer Date:

150		26.08.2008	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008		

151	Case No.:9/23/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:deffered
	HQ File :01/83/050/00711/AM09/	RLA File :08/24/040/00103/AM09/	Lic.No/Date:0810074257 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.10.2008			

152	Case No.:10/23/83-ALC1/2008	Party Name:ASIATIC INDUSTRIES	Meet No/Date:23/83-ALC1/2008 03.09.2008	Status:approved
	HQ File :01/83/050/00712/AM09/	RLA File :08/24/040/00116/AM09/	Lic.No/Date:0810074258 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Acid Brown 282	1 kg.	1. 6-nitro 1-Diazo 2-Naphthol 4-Sulfonic acid	0.800 Kg
Acid Brown KGR		2. Beta Naphthol	0.195 Kg
		3. Salicylic Acid	0.160 Kg
		4. Phenyl Methyl Pyrazolone	0.236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/23/83-ALC1/2008	Party Name:ASIATIC INDUSTRIES	Meet No/Date:23/83-ALC1/2008	Status:approved
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		03.09.2008	
HQ File :01/83/050/00713/AM09/	RLA File :08/24/040/00115/AM09/	Lic.No/Date:0810074259 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 17.3.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H Acid	0.460 kg.
		2. Resorcinol	0.158 Kg
		3. Sodium Picramate	0.312 Kg
		4. Para Nitro Aniline	0.190 Kg
		5. Sodium Nitrite	0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:15.09.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer